

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) No, Sir.

(b) and (c) Do not arise.

INSURANCE POLICY FOR JOURNALIST EMPLOYEES

*434. SHRI B. K. KAUL:

SHRI GANESHI LAL CHAUDHARY:

SHRI NAWAL KISHORE:

CHAUDHARY A. MOHAMMAD:

SHRI S. D. MISRA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government's attention has been drawn to the decision of the management of the Samachar Bharati to provide insurance policy of Rs 15,000 to each journalist employee against the loss of life or limb; and

(b) whether Government are considering measures to be taken to impose similar obligations on other news agencies etc. either by persuasion or by enacting suitable legislation in this behalf?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. Sanjivayya): (a) No, Sir.

(b) No such proposal is under consideration.

BAN ON MILK PRODUCTS

*435. SHRI S. D. MISRA:

CHAUDHARY A. MOHAMMAD:

SHRI NAWAL KISHORE:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the ban on milk products in Delhi and the adjoining districts of other States around the Capital is imposed at the instance of Delhi Milk Scheme;

(b) if so, what per cent of the required quantity of milk is obtainable during the scarcity periods;

(c) how the demand is fulfilled out of the partial supplies; and

(d) whether Delhi Milk Scheme sells adulterated milk after mixing milk and milk powder?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) Yes, Sir.

(b) The procurement of milk during the scarcity period in summer is about 50 to 60 % of milk procured during the peak winter season.

(c) The demand is met by re-constituted or recombined milk, by using skimmed milk powder and fat.

(d) No, Sir, Delhi Milk Scheme sells Standardised, Cow, Toned and Double Toned Milk; these strictly conform to the standards prescribed under the Prevention of Food Adulteration Act, 1955.

REHABILITATION OF DISPLACED PERSONS

*436. SHRI NAWAL KISHORE:

SHRI S. D. MISRA:

CHAUDHARY A. MOHAMMAD:

SHRI GANESHI LAL CHAUDHARY:

SHRI MAHAVIR TYAGI:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) what arrangements have been agreed upon between the Central Government on the one hand and the Governments of Uttar Pradesh, Mysore and Madhya Pradesh on the other for providing immediate relief and shelter to about 5000 displaced persons from East Pakistan;

(b) whether the 90,000 displaced persons who had been arriving in India from the beginning of January last have since been fully resettled; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) The Governments of Uttar Pradesh, Mysore and Madhya Pradesh have tentatively agreed to